

ITEM NO.45

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 856/2022

SARTHAK VATS & ORS.

Petitioner(s)

VERSUS

AIIMS NEW DELHI & ORS.

Respondent(s)

([TO BE TAKEN UP AS FIRST ITEM ON BOARD.] FOR ADMISSION)

Date : 04-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Ms. Tanvi Dubey, Adv.
Dr. Charu Mathur, Adv.
Mr. Milind Kumar, AOR

For Respondent(s) Mr. Snehasish Mukherjee, AOR
Mr. Mayank Sapra, Adv.

Mr. Sudarshan Rajan, AOR
Mr. Mahesh Kumar, Adv.
Mr. Ramesh Rawat, Adv.
Mr. Rohit Bharadwaj, Adv.
Mr. Hitain Bajaj, Adv.
Mr. Ashutosh Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents have entered appearance and requests for one week's time to file counter affidavit and place their stand on record.

Rejoinder affidavit be filed within three days thereafter.

List on 17.11.2022.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)